(1)

**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL, PRINCIPAL BENCH, NEW DELHI**

O.A.NO.601/2024

IN THE MATTER OF:

Akilesh Kumar -Applicant

Versus

State of U.P. &Ors. -Respondents

**REPLY ON BEHALF OF Respondent no. 3 & 4 i.e. Chief Controller of Explosives and Joint Chief Controller of Explosives, Agra, PESO**

1. That the present reply is being filed through Sh. Dashrath Laxman Kamble S/o.Sh. Laxman Kamble aged about 54 years presently working as Controller of Explosives, Agra who is authorised and competent to file the same on behalf of the answering respondent.

2. That the contents of Para No.4.1 of the O.A. needs no reply.

3. That the reply to the contents of Para 4.2 is A licence in FORM 38 for the manufacture of ANFO explosives, not exceeding 200 kilograms at any one time under the Explosive Rules, was granted to M/s Ajay Enterprises having the occupier, Mr. Pushpendra Kumar Tiwari and partners Mr. Devendra Kumar Tiwari and Mr. Ajay Singh bearing licence number E/CC/UP/38/9(E95905) granted on 04.06.2019 valid upto 31.03.2024 for the premises located at Khasra no. 288, Village Majhol, District Mahoba, Uttar Pradesh. The licence was

डॉ. डी. एल. कांबले
Dr. D. L. KAMBLE
विस्फोट नियंत्रक
CONTROLLER OF EXPLOSIVES

(2)

endorsed on 08.07.2019. Upon receipt of the renewal application and requisite documents along with prescribed renewal fee, the licence was renewed by the office of Respondent No. 4 on 11.03.2024, for a period of five years, extending the validity until 31.03.2029. The

copy of the First Licence and Renewal Licence is annexed as Annexure-A and B.It is submitted that while granting explosive licence it is mandatory that there should be the NOC either by District Magistrate or DGMS. In this case there was NOC from DGMS. It is further submitted that when a fresh Explosive licence is issued, the answering respondent verify the Mining Lease agreement. But it is not mandatory while renewing the Explosive licence.

4. That the reply to the contents of 4.3 isA licence to possess and use ammonium nitrate from a storehouse attached to the ANFO explosives manufacturing unit, under the Ammonium Nitrate Rules (Form P3), was granted to M/s Ajay Enterprises having the occupier, Mr. Pushpendra Kumar Tiwari, along with partners Mr. Devendra Kumar Tiwari and Mr. Ajay Singh, having licence number A/CC/UP/P3/10 (A2094) on 04.06.2019, for the premises located at Khasra no. 514, Village Bamhori Kalan, District Mahoba, Uttar Pradesh. The licence was endorsed on 08.07.2019. The copy of the said licence is annexed as Annexure-C. Upon receipt of the renewal application and requisite documents along with prescribed renewal fee, the licence was renewed by the office of Respondent No. 4 on 12.03.2024, for a period of five years, extending the validity until 31.03.2029. The copy of the same is annexed as Annexure-D.

5. That the contents of Para 4.4 of the O.A. needs no reply.

6. That the reply to the contents of Para 4.5 is that licence bearing no.E/CC/UP/38/9(E95905) in the name of M/s.Ajay Enterprises was renewed as per Rule 112(2) of Explosives Rules, 2008 which is reiterated below:-

डॉ. डी. एल. कांबले
Dr. D. L. KAMBLE
विस्फोट नियंत्रक
CONTROLLER OF EXPLOSIVES

(3)

*(2) Every application under sub-rule (1) for renewal of the licence shall be accompanied by the following documents, namely:—*

*(a) application in Form RE- 1;*

*(b) the original licence;*

*(c) prescribed renewal fee.*

The applicant has also submitted the copy of agreement with partnership deed between M/s Siyarani Rajpoot Filling Stn Prop Sh. Ganga Charan and M/s Ajay Enterprises represented by occupier M/s Pushpendra Kumar Tiwari for using the ANFO in the mines situated at Khasra no. 288,Vill. Majhol, Distt. Mahoba, Uttar Pradesh.

On receipt of above documents, the licence was renewed on 12.03.2024 for a period of 5 years upto 31.03.2029.

7. That the reply to contents of para 4.6 is the manufacture and usage of ANFO at the Khasra no. 288,Vill. Majhol, Distt. Mahoba, Uttar Pradesh is neither illegal nor violating any Explosive Rules. Hence, it is not true to say that the respondent no. 6 and 7 were engaged in illegal usage of explosives at this mines address.Moreover, the news saying, a labourer died was due to falling into a deep 100 ft deep mines due to landslide, where in the responsibility of site safety of labourers lies with the mine lease holder.

8. That the reply to the contents of Para 4.7 is the manufacture and usage of ANFO at the Khasra no. 288,Vill. Majhol, Distt. Mahoba, Uttar Pradesh is neither illegal nor violating any Explosive Rules. Hence, it is not true to say that the respondent no. 6 and 7 were engaged in illegal usage of explosives at this mines address.

9. That the contents of Para 4.8 of the O.A. needs no reply.

डॉ. डी. एल. कांबले
Dr. D. L. KAMBLE
विस्फोट नियंत्रक
CONTROLLER OF EXPLOSIVES

(4)

10. That the reply to the contents of Para 4.9 is the manufacture and usage of ANFO at the Khasra no. 288,Vill. Majhol, Distt. Mahoba, Uttar Pradesh is neither illegal nor violating any Explosive Rules. Hence, it is not true to say that the respondent no. 6 and 7 were engaged in illegal usage of explosives at this mines address.Further, the area wherein illegal mining is taking places comes under the supervision of District Authorities or DGMS and is not directly related to respondent no. 3 or 4.

11. That the contents of Para 5 of the O.A. is completely false and wrong, hence denied. It is submitted that the action taken by the Office of respondent no. 4 is in line with the Explosives Rules and no lapse of any procedure was done.

12. That it is submitted that the office of Respondent No.4 received a letter (No. Nirdeshaka/Ghaziabad Skhetra/Mahoba/491/Ghaziabad) dated 22.04.2024 issued by Office of the Director General of Mines Safety (DGMS), Ghaziabad, which was sent by email (akhileshdwivedi2024@gmail.com) on 27.05.2024 regarding the cancellation of the NOC issued for licence no. E/CC/UP/38/9(E95905) for the ANFO mixing shed at Gata no. 288, Vill. Majhol, Distt. Mahoba. Consequently, this office forwarded the letter to The Director, DGMS, Ghaziabad to verify its authenticity/genuineness. The copy of the said Email is annexed as Annexure-E.

13. That it is further submitted that the DGMS, Ghaziabad through its correspondence (No. Nirdeshak/Gaa/Kshe/NOC /Withdrawal/2024/631) dated 14.06.2024 confirmed the genuineness of the letter (No. Nirdeshaka/Ghaziabad Kshetra/Mohaba/491/Ghaziabad) dated 22.04.2024 referred to the cancellation of the No Objection Certificate (NOC) (No. U. Zone/Gawa/Kshetra/6908 Gwalior) issued on 09.02.2018 for the ANFO shed at Gata No. 288, Vill. Majhol, Distt. Mahoba. The copy of the said letter is annexed as Annexure-F.That it is further

डॉ. डी. एल. कांबले
Dr. D. L. KAMBLE
विस्फोट नियंत्रक
CONTROLLER OF EXPLOSIVES

(5)

submitted that In response, this office has cancelled the licence (No. E/CC/UP/38/9(E95905) vide order dated 25.06.2024, as under Rule 118(1)(II) of Explosives Rules,2008.

14. That the answering respondent will abide by whatever direction/order passed by this Hon'ble Tribunal.

15. That the answering respondent will file any further reply/report as and when directed by this Hon'ble Tribunal.

FOR RESPONDENT

डॉ. डी. एल. कांबले
Dr. D. L. KAMBLE
विस्फोट नियंत्रक
CONTROLLER OF EXPLOSIVES

THROUGH

GIGI.C.GEORGE
ADVOCATE
STANDING COUNSEL (UOI)
NATIONAL GREEN TRIBUNAL
Email: gigicgeorge.adv42@yahoo.in
M-9810625315

डॉ. डी. एल. कांबले
Dr. D. L. KAMBLE
विस्फोट नियंत्रक
CONTROLLER OF EXPLOSIVES

(6)

Annexure – A

GOVERNMENT OF INDIA
MINISTRY OF COMMERCE & INDUSTRY
PETROLEUM AND EXPLOSIVES SAFETY ORGANISATION(PESO)
(Formerly Department of Explosives)
63/4, A-Wing , IInd floor
Kendralaya (CGO Complex), Sanjay Place Agra 282002
Tele: 2523244 Fax: 2527436
Email: jteeeagra@explosives.gov.in

No:E/CC/UP/38/9(E95905)

Dated : 04/06/2019

*To,*
*M/s. AJAY ENTERPRISES,*
*Kidwai Nagar, Kabrai Mahoba, Kabrai*
*District-MAHOBA, State-Uttar Pradesh, Pincode - 210424*

Subject: Manufacturing ANFO in a ANFO shed at Survey No.:288, Majhol Tehsil Charkhari, Distt. MAHOBA, State. Uttar Pradesh, Licence No : E/CC/UP/38/9(E95905) granted in Form LE-1 of Explosives Rules, 2008 - Issue of Licence regarding

Reference: Your letter No.: - Dated:04/06/2019

Sir(s),

In view of special circumstances explained in the above referred letter for bringing the subject premises into use immediately, licence No. E/CC/UP/38/9(E95905) valid up to 31st day of March 2024 to manufacture of ANFO Explosive is being forwarded directly to you. As provided under the provisions of the Rule 107(3) of Explosives Rules, 2008, pending inspection and endorsement of Licence, there would be no objection to manufacture of ANFO Explosive as mentioned in the licence from the subject ANFO shed.

For further renewal of licence, please submit following documents so as to reach this office on or before 31/03/2024.

- Application in Form RE-1 duly filled in and signed.
- Licence fees for one to five years in the form of demand draft drawn on any Nationalized Bank in favour of Jt. Chief Controller of Explosives, Agra payable at Agra.
- Original licence with approved plan.
- In this connection, please also refer to Rule 112 of Explosives Rules, 2008.

You are advised to maintain accounts of explosives manufactured by you in Form RE-2 and RE-5 of Explosives Rules, 2008.

This approval/permission, however, does not absolve from obtaining necessary permission/clearance from other authorities or under other statutes as applicable.

Please acknowledge the receipt.

Yours faithfully,

(Dr. A.P. Singh)

डा0 ए.पी. सिंह (वरिष्ठ प्रधान उप मुख्य विस्फोटक नियंत्रक)
विस्फोटक नियंत्रक / Controller of Explosives
पेसो, कार्यालय संयुक्त मुख्य विस्फोटक नियंत्रक
PESO, O/o Jt. Chief Controller of Explosives
पेसो, कार्यालय, आगरा /Central Circle, Agra

डी. एल. कांबले
D. L. KAMBLE
सहायक नियंत्रक
CONTROLLER OF EXPLOSIVES

(7)

Deputy Chief Controller of Explosives
For Joint Chief Controller of Explosives
Central Circle office, Agra

Copy to :

1. DGMS, MAHOBA with reference to his Noc No: 6908 Dated: 09/02/2018
   A copy of licence along with approved plan and other enclosures are forwarded for his office record. He is requested to assess the security guards/arrangements provided at the factory/magazine site as required under Rule 21(2) of Explosives Rules, 2008.

2. Superintendent of Police, MAHOBA, Uttar Pradesh
   A copy of licence along with approved plan and other enclosures are forwarded for his office record.

For Joint Chief Controller of Explosives
Central Circle office, Agra

[For more information regarding status, fees and other details, please visit our web site http://peso.gov.in]

डॉ. डी. एल. कांबले (आईपीएस:१९९८)/Dr. D.L. KAMBLE (PESS)
विस्फोटक नियंत्रक / Controller of Explosives
पेसो, कार्यालय संयुक्त मुख्य विस्फोटक नियंत्रक
PESO, O/o Jt. Chief Controller of Explosives
केन्द्रीय मंडल, आगरा /Central Circle, Agra

डॉ. डी. एल. कांबले
Dr. D.L. KAMBLE
विस्फोट नियंत्रक
CONTROLLER OF EXPLOSIVES

(8)

Annexure-B

Increase Font (Alt) | Decrease Font (Alt)

अनुज्ञप्ति प्ररुप एल. ई.-1 | LICENCE FORM LE-1

(विस्फोटक नियम, 2008 की अनुसूची 4 के 1(घ) देखिए)

(See article 1(d) of Schedule IV of Explosives Rules, 2008)

(घ) एक समय में 200 किलोग्राम से अनधिक स्थल पर ए.एन.एफ.ओ. विस्फोटक के विनिर्माण के लिए अनुज्ञप्ति

Licence to manufacture : (d) ANFO explosives not exceeding 200 kilogrammes at any one time.

अनुज्ञप्ति सं. (Licence No.) : E/CC/UP/38/9(E95905)

वार्षिक फीस रुपए (Annual Fee Rs): 1200/-

1. Licence is hereby granted to

**M/s. AJAY ENTERPRISES (अधिभोगी / Occupier : Shri Ajay Singh S/o. Shri Virendra Singh).** Kidwai Nagar, Kabrai Mahoba, Town/Village - Kabrai, District-MAHOBA, State-Uttar Pradesh, Pincode - 210424

Licensee/Occupier Photo with Sign

को अनुज्ञप्ति अनुदत्त की जाती है।

2. अनुज्ञप्तिधारी की प्रास्थिति | Status of licensee : **Partnership Firm**

3. अनुज्ञप्ति निम्नलिखित प्रयोजनों के लिए विधिमान्य है। Licence is valid only for the following purpose. Manufacture of - **ANFO** - के विनिर्माण के लिए।

4. अनुज्ञप्ति विस्फोटकों के निम्नलिखित किस्मों, प्रकार और मात्रा के लिए विधिमान्य है।

Licence is valid for the following kinds and quantity of explosives: -- (क) (a)

| क्र Sr. No. | नाम और विवरण Name and Description | वर्ग और प्रभाग Class & Division | उप-प्रभाग Sub-division | मात्रा किसी एक समय में Quantity at any one time |
|---|---|---|---|---|
| 1. | ANFO | 2 ,0 | 0 | 200 Kg. |

5. निम्नलिखित रेखाचित्र (रेखाचित्रों) से अनुज्ञप्त परिसर की पुष्टि होती है। The licensed premises shall conform to the following drawing(s): . रेखाचित्र क्र. (Drawing No.) E/CC/UP/38/9 : (E95905) दिनांक (Dated) 04/06/2019

6. अनुज्ञप्ति परिसर निम्नलिखित पते पर स्थित है। The licensed premises are situated at following address:

**Survey No. 288** , ग्राम (Town/Village) : **Majhol Tehsil Charkhari** पुलिस थाना (Police Station) : **Charkhari**

| | | | | | |
|---|---|---|---|---|---|
| जिला (District) | MAHOBA | राज्य (State) | Uttar Pradesh | पिनकोड (Pincode) | 210424 |
| दूरभाष (Phone) | | ई. मेल (E-Mail) | | फैक्स (Fax) | |

7. अनुज्ञप्ति परिसर में निम्नलिखित सुविधाएं अंतर्विष्ट हैं।

The licensed premises consist of following facilities. : as per attached Annexture details

8. अनुज्ञप्ति समय -- समय पर यथासंशोधित विस्फोटक अधिनियम, 1884 और उसके अधीन विरचित विस्फोटक नियम, 2004 के उपबंधों, शर्तों और अतिरिक्त शर्तों और निम्नलिखित उपाबन्धों के अधीन रहते हुए अनुदत्त की जाती है।

The licence is granted subject to the provision of Explosives Act 1884 as amended from time to time and the Explosives Rules, 2008 framed there under and the conditions, additional conditions and the following Annexures.

1. उपर्युक्त क्रम सं. 5 में यथा वर्णित रेखाचित्र (स्थान, संनिर्माण संबंधी और अन्य विवरण दर्शित करने हुए)।
   Drawings (showing site, constructional and other details) as stated in serial No. 5 above.
2. अनुज्ञप्ति प्राधिकारी द्वारा हस्ताक्षरित इस अनुज्ञप्ति की शर्तें और अतिरिक्त शर्तें।
   Conditions and Additional Conditions of this licence signed by the licensing authority.
3. परिशिष्ट | Annexure

9. यह अनुज्ञप्ति तारीख 31 मार्च 2024 तक विधिमान्य रहेगी। This licence shall remain valid till **31st day of March 2024.**

यह अनुज्ञप्ति, अधिनियम या उसके अधीन विरचित नियमों या अनुसूची V के भाग I के किसी निर्दिष्ट मद Set III के (SAMPLE/PRESS) उपवर्णित इस अनुज्ञप्ति की

डॉ. डी. एल. कांबले
Dr. D. L. KAMBLE
विस्फोटक नियंत्रक
CONTROLLER OF EXPLOSIVES

डा0 डी. एल. कांबले (आईपीएस:एए)/Dr. D.L. KAMBLE (IPESS)
विस्फोटक नियंत्रक / Controller of Explosives
पेसो, कार्यालय संयुक्त मुख्य विस्फोटक नियंत्रक
PESO, O/o Jt. Chief Controller of Explosives
मध्यांचल, आगरा /Central Circle, Agra

(9)

शर्तों का अधिक्रमण करने या यदि अनुज्ञप्त परिसर योजना या उससे संलग्न उपबंध में दर्शित विवरण के अनुरूप नहीं पाए जाने पर निलंबित या प्रतिसंहृत की जा सकती है, जहां वह लागू हो।

This licence is liable to be suspended or revoked for any violation of the Act or Rules framed there under or the conditions of this licence as set forth under set Set III, wherever applicable, referred to in Part 4 of Schedule V or if the licensed premises are not found conforming to the description shown in the plans and Annexure attached hereto.

तारीख | The Date - 04/06/2019

संयुक्त मुख्य विस्फोटक नियंत्रक | Joint Chief Controller of Explosives
Central Circle office, Agra

नवीनीकरण के पृष्ठांकन के लिए स्थान
Space for Endorsement of Renewal

| नवीकरण की तारीख | समाप्ति की तारीख | अनुज्ञापन प्राधिकारी के हस्ताक्षर और स्टाम्प |
|---|---|---|
| Date of Renewal | Date of Expiry | Signature of licensing authority and stamp |

कानूनी चेतावनी : विस्फोटकों को गलत ढंग से चलाने या उसका दुरूपयोग विधि के अधीन संगीर दांडिक अपराध होगा।

Statutory Warning : Mishandling and misuse of explosives shall constitute serious criminal offence under the law.

डॉ. डी. एल. कांबले
Dr. D. L. KAMBLE
विस्फोट नियंत्रक
CONTROLLER OF EXPLOSIVES

डॉ डी एल कांबले (आईपीएस)/Dr. D.L. KAMBLE (IPESS)
विस्फोटक नियंत्रक / Controller of Explosives
पेसो, कार्यालय संयुक्त मुख्य विस्फोटक नियंत्रक
PESO, O/o Jt. Chief Controller of Explosives
मध्यांचल, आगरा /Central Circle, Agra

(10)

Annexure – B

भारत सरकार | Government of India
वाणिज्य और उद्योग मंत्रालय | Ministry of Commerce & Industry
पेट्रोलियम तथा विस्फोटक सुरक्षा संगठन (पेसो) | Petroleum & Explosives Safety Organisation (PESO)
पूर्व नाम- विस्फोटक विभाग | Formerly- Department of Explosives
63-4, ए-विंग, दूसरी मंजिल | 63-4, A-Wing , IInd floor
केंद्रालय (सी जी ओ काम्प्लेक्स), संजय प्लेस आगरा | Kendralaya (CGO Complex), Sanjay Place Agra 282002
फोन (Phone) - 2523244 | फैक्स (Fax) - 2527436
ई-मेल Email: jteeeagra@explosives.gov.in

संख्या (No.): E/CC/UP/38/9(E95905) दिनांक (Date) 11/03/2024

सेवा में | To,
M/s AJAY ENTERPRISES,
*Kidwai Nagar, Kabrai Mahoba Town Village - Kabrai*
*District-MAHOBA, State-Uttar Pradesh Pincode - 210424*

विषय : Survey No.288, ग्राम Majhol Tehsil Charkhari, जिला MAHOBA, राज्य Uttar Pradesh में इनको विस्फोटक के ई-फार्म शेड में विनिर्माण हेतु विस्फोटक नियम, 2008 के अंतर्गत LE-1 में जारी अनुज्ञप्ति सं E/CC/UP/38/9(E95905) के नवी-नीकरण संदर्भ में।

Subject: Manufacturing of ANFO situated at Survey No.:288, Majhol Tehsil Charkhari, Dist MAHOBA, Uttar Pradesh -Licence No. E/CC/UP/38/9(E95905) granted in Form LE-1 of Explosives Rules, 2008 - Renewal regarding

महोदय | Sir,

आपका उपर्युक्त विषय पर पत्र संख्या 109350 दिनांक 16/02/2024 का संदर्भ ग्रहण करें। विस्फोटक नियम, 2008 के अंतर्गत प्ररूप LE-1 में जारी अनुज्ञप्ति दिनांक 31/3/2029 तक नवी-नीकृत कर इस पत्र के साथ भेजी जा रही है।
Reference to your letter No : 109350 dated 16/02/2024, the subject licence duly renewed upto 31/3/2029 and issued in Form LE-1 of Explosives Rules, 2008 is forwarded herewith

अनुज्ञप्ति के आगामी नवीकरण हेतु कृपया निम्नलिखित दस्तावेज दिनांक 31/03/2029 से पहले इस कार्यालय को भेजे जाए
For farther renewal of licence, please submit the following documents so as to reach this office on or before 31/3/2029

- प्ररूप आर.ई-1 में विधिवत पूर्ण एवं हस्ताक्षरित आवेदन।
  Application in Form RE-1 duly filled in and signed.
- एक से पाँच वर्ष के अनुज्ञप्ति शुल्कों का, विस्फोटक नियम, 2008 के तहत ऑनलाइन आवेदन पोर्टल पर उपलब्ध ई-भुगतान सुविधा के माध्यम से लाइसेंस शुल्क ऑनलाइन जमा किया जाना है।
  Licence fees renewable for one to five years, to be submitted online through e-payment facility available on online application portal under the Explosives Rules, 2008
- अनुमोदित प्लान के साथ मूल अनुज्ञप्ति।
  Original licence with approved plan
- कृपया इस संबंध में विस्फोटक नियम, 2008 के नियम 112 का भी संदर्भ ग्रहण करें।
  In this connection, please also refer to Rule 112 of Explosives Rules, 2008 आपके द्वारा विनिर्माण किए गए विस्फोटकों का रिकार्ड (खाता) विस्फोटक नियम, 2008 के प्ररूप आर ई 2 और आर ई 5 में बनाए रखने की सलाह दी जाती है।
  You are advised to maintain accounts of explosives manufactured by you in Form RE-2 and RE-5 of Explosives Rules, 2008

भवदीय | Your's faithfully

(डा.डी.एल.कांबले | Dr. Dasharath Laxman Kamble)
विस्फोटक नियंत्रक | Controller of Explosives
कृते संयुक्त मुख्य विस्फोटक नियंत्रक | For Joint Chief Controller of Explosives
मध्यांचल, आगरा | Central Circle office, Agra

प्रतिलिपि प्रेषित | Copy Forwarded to:
1. जिला मजिस्ट्रेट (District Magistrate), MAHOBA (Uttar Pradesh)- सूचना के लिए (for information )

कृते संयुक्त मुख्य विस्फोटक नियंत्रक | For Joint Chief Controller of Explosives
मध्यांचल, आगरा | Central Circle office, Agra

(अधिक जानकारी जैसे आवेदन की स्थिति, शुल्क आदि के लिए हमारी वेबसाईट http://peso.gov.in देखें)
(For more information regarding status,fees and other details please visit our website http://peso.gov.in)

Note :- This is system generated document does not require physical signature. Applicant may take printout for their records.

डॉ. डी. एल. कांबले
Dr. D. L. KAMBLE
विस्फोट नियंत्रक
CONTROLLER OF EXPLOSIVES

डा.डी.एल.कांबले (डीईई/एसएसओ)/Dr. D.L. KAMBLE (PESS)
विस्फोटक नियंत्रक / Controller of Explosives
पेसो, कार्यालय संयुक्त मुख्य विस्फोटक नियंत्रक
PESO, O/o Jt. Chief Controller of Explosives
मध्यांचल, आगरा /Central Circle, Agra

अनुज्ञप्ति प्ररुप एल. ई.-1 | LICENCE FORM LE-1
(विस्फोटक नियम, 2008 की अनुसूची 4 के 1(घ) देखिए।)
(See article 1(d) of Schedule IV of Explosives Rules, 2008)
(घ) एक समय में 200 किलोग्राम से अनधिक स्थल पर ए एन एफ ओ विस्फोटक के विनिर्माण के लिए अनुज्ञप्ति
Licence to manufacture : (d) ANFO explosives not exceeding 200 kilogrammes at any one time

अनुज्ञप्ति सं. (Licence No.) : E/CC/UP/38/9(E95905)
वार्षिक फीस रुपए (Annual Fee Rs) : 1200/-

1 Licence is hereby granted to

M/s. AJAY ENTERPRISES (अधिभोगी / Occupier : Shri Pushpendra Kumar Tiwari S/o.Sh.Keshaw Narayan Tiwari), Kidwai Nagar, Kabrai Mahoba, Town/Village - Kabrai, District-MAHOBA, State-Uttar Pradesh, Pincode - 210424

को अनुज्ञप्ति अनुदत्त की जाती है।

2. अनुज्ञप्तिधारी की प्रास्थिति | Status of licensee : Partnership Firm

3. अनुज्ञप्ति निम्नलिखित प्रयोजनों के लिए विधिमान्य है। Licence is valid only for the following purpose. — Manufacture of - ANFO - के विनिर्माण के लिए।

4. अनुज्ञप्ति विस्फोटकों के निम्नलिखित किस्मों, प्रकार और मात्रा के लिए विधिमान्य है।
Licence is valid for the following kinds and quantity of explosives -- (क) (a)

| क्र Sr. No. | नाम और विवरण Name and Description | वर्ग और प्रभाग Class & Division | उप-प्रभाग Sub-division | मात्रा किसी एक समय में Quantity at any one time |
|---|---|---|---|---|
| 1 | ANFO | 2 .0 | 0 | 100 Kg |

5. निम्नलिखित रेखाचित्र (रेखाचित्रों) से अनुज्ञप्त परिसर की पुष्टि होती है। The licensed premises shall conform to the following drawing(s) — रेखाचित्र क्र (Drawing No.) E/CC/UP/38/9(E95905) दिनांक (Dated) 04/06/2019

6. अनुज्ञप्ति परिसर निम्नलिखित पते पर स्थित है। The licensed premises are situated at following address
Survey No. 288 , ग्राम (Town/Village) : Majhol Tehsil Charkhari, पुलिस थाना (Police Station) : Charkhari

| | | | | | |
|---|---|---|---|---|---|
| जिला (District) | MAHOBA | राज्य (State) | Uttar Pradesh | पिनकोड (Pincode) | 210424 |
| दूरभाष (Phone) | | ई. मेल (E-Mail) | | फैक्स (Fax) | |

7. अनुज्ञप्ति परिसर में निम्नलिखित सुविधाएं अंतर्विष्ट हैं।
The licensed premises consist of following facilities. — as per attached Annexture details

8. अनुज्ञप्ति समय - समय पर यथासंशोधित विस्फोटक अधिनियम, 1884 और उसके अधीन विरचित विस्फोटक नियम, 2008 के उपबंधों, शर्तों और अतिरिक्त शर्तों और निम्नलिखित उपाबंधों के अधीन रहते हुए अनुदत्त की जाती है।
The licence is granted subject to the provision of Explosives Act 1884 as amended from time to time and the Explosives Rules, 2008 framed there under and the conditions, additional conditions and the following Annexures
1. उपर्युक्त क्रम सं. 5 में यथा कथित रेखाचित्र (स्थान, सन्निर्माण संबंधी और अन्य विवरण दर्शित करते हुए)।
Drawings (showing site, constructional and other details) as stated in serial No. 5 above
2. अनुज्ञप्ति प्राधिकारी द्वारा हस्ताक्षरित इस अनुज्ञप्ति की शर्तें और अतिरिक्त शर्तें।
Conditions and Additional Conditions of this licence signed by the licensing authority.
3. परिशिष्ट | Annexure

9. यह अनुज्ञप्ति तारीख 31 मार्च 2024 तक विधिमान्य रहेगी। This licence shall remain valid till 31st day of March 2024.
यह अनुज्ञप्ति, अधिनियम या उसके अधीन विरचित नियमों या अनुसूची V के भाग 4 के प्रति निर्दिष्ट सेट Set III के अधीन लगे उपवर्णित इस अनुज्ञप्ति की शर्तों का अधिक्रमण करने या यदि अनुज्ञप्त परिसर योजना या उससे संलग्न उपबंध में दर्शित विवरण के अनुरूप नहीं पाए जाने पर निलंबित या प्रतिसंहृत की जा सकती है, जहां वह लागू हो।
This licence is liable to be suspended or revoked for any violation of the Act or Rules framed there under or the conditions of this licence as set forth under set Set III wherever applicable, referred to in Part 4 of Schedule V or if the licensed premises are not found conforming to the description shown in the plans and Annexure attached hereto.

Sd -
तारीख | The Date - 04/06/2019 — संयुक्त मुख्य विस्फोटक नियंत्रक | Joint Chief Controller of Explosives, Central Circle office, Agra

**Amendments :**
- Amendment of Quantity of Explosives dated : 08/07/2019
- Change in Authorized Signatory/Occupier/Partners/Directors dated : 04/03/2020

नवीनीकरण के पृष्ठांकन के लिए स्थान
Space for Endorsement of Renewal

| नवीकरण की तारीख Date of Renewal | समाप्ति की तारीख Date of Expiry | अनुज्ञापन प्राधिकारी के हस्ताक्षर और स्टाम्प Signature of licensing authority and stamp |
|---|---|---|
| 11/03/2024 | 31/03/2029 | संयुक्त मुख्य विस्फोटक नियंत्रक, मध्यांचल, आगरा Jt. Chief Controller of Explosives, Central Circle, Agra |

कानूनी चेतावनी : विस्फोटकों को गलत ढंग से चलाने या उनका दुरूपयोग विधि के अधीन गंभीर दांडिक अपराध होगा।
Statutory Warning : Mishandling and misuse of explosives shall constitute serious criminal offence under the law.

Note :- This is system generated document does not require physical signature. Applicant may take printout for their records.

डा. डी. एल. कांबले
Dr. D.L. KAMBLE
विस्फोट नियंत्रक
CONTROLLER OF EXPLOSIVES

डा0 डी. एल. कांबले (आईपीईएसएस)/Dr. D.L. KAMBLE (IPESS)
विस्फोटक नियंत्रक / Controller of Explosives
पेसो, कार्यालय संयुक्त मुख्य विस्फोटक नियंत्रक
PESO, O/o Jt. Chief Controller of Explosives
मध्यांचल, आगरा /Central Circle, Agra

Digitally signed by DR DASHARATH L KAMBLE
Reason: Licence No. E/CC/UP/38/9
Location: Agra (E95905)
Date: 11-03-2024 17:24:41 PM

(12)

Annexure - C

Licence (Endorsed under Rule) 35 (3) of Ammonium Nitrate Rules,2012
By Shri Nishanta Mridul, Dy. Controller of Explosives, Agra on 08/07/2019

# LICENCE FORM P-3

(See Sr.No.-3 of Schedule I and rule 35
of Ammonium Nitrate Rules,2012 )

**Licence to possess for use of Ammonium Nitrate from a store house attached to explosives manufacturing unit (ANFO)**

Space for photograph of the licensee or occupier with signature

Licence No. : A/CC/UP/P3/10(A2094)
Annual Fee Rs: 1000/-

1. Licence is hereby granted to : M/S AJAY ENTERPRISES (Occupier : Shri Ajay Singh s/o Shri Virendra Singh )
   KIDWAI NAGAR, KABRAI,MAHOBA, Town/Village - MAHOBA
   District-MAHOBA, State-Uttar Pradesh, Pincode - 210424
   Phone -, Email-, Fax-
2. Status of licence holder: **Partnership Firm**
3. Licence is valid only for the following purpose : **Licence to possess for use of Ammonium Nitrate from a store house attached to explosives manufacturing unit (ANFO)**
4. Licence is valid for the following quantity of Ammonium Nitrate:

| Name and Description | Quantity at a time (Kg.) | Quantity of Ammonium Nitrate to be purchased in a financial Year (Kg.) |
|---|---|---|
| Ammonium Nitrate (Solid) | 30000 | 1080000 |

5. The licensed premises shall conform to the following drawing(s):
   Drawing No : A/CC/UP/P3/10(A2094) dated : 04/06/2019
6. The Licensed premises are situated at following address:
   **Khasra No. 514** , Town/Village : **BAMHORI KALAN**
   Police Station : **MAHOBA** District : **MAHOBA** State : **Uttar Pradesh**
   PinCode : **210424** Phone : E-Mail : Fax :
7. The licensed premises consist of following facilities :
   **Consist of one store house .**
8. The licence is granted subject to the provision of Explosives Act 1884 as amended from time to time and the Ammonium Nitrate Rules, 2012 framed there under and the conditions, additional conditions and Annexures.
   (i) Drawings (showing site, constructional and other details) as stated in serial No. 5 above.
   (ii) Conditions and Additional Conditions of this licence signed by the license issuing authority.
9. This licence shall remain valid till **31st day of March 2024**

This licence is liable to be suspended or revoked for any violation of the provisions of the Act, 1884 or

डॉ. डी. एल. कांबले (आईपीएस)/Dr. D.L. KAMBLE (IPESS)
विस्फोटक नियंत्रक/Controller of Explosives
पेसो, कार्यालय संयुक्त मुख्य विस्फोटक नियंत्रक
PESO, O/o Jt. Chief Controller of Explosives
केंद्रीय मंडल, आगरा /Central Circle, Agra

डॉ. डी. एल. कांबले
Dr. D.L. KAMBLE
विस्फोट नियंत्रक
CONTROLLER OF EXPLOSIVES

(13)

Annexure - D

भारत सरकार | Government of India
वाणिज्य और उद्योग मंत्रालय | Ministry of Commerce & Industry
पेट्रोलियम तथा विस्फोटक सुरक्षा संगठन (पेसो) | Petroleum & Explosives Safety Organisation (PESO)
पूर्व नाम- विस्फोटक विभाग | Formerly- Department of Explosives
63 A, ए-विंग दूसरा तल 63 A, A-Wing, IInd floor
केंद्रालय (सी जी ओ कांप्लेक्स, संजय प्लेस आगरा Kendriaya (CGO) Complex, Sanjay Place Agra 282002
फोन (Phone) - 2523241 फैक्स (Fax) - 252 7436

संख्या/ No A/CC/UP/P3/10(A2091)

दिनांक/ Dated 12/03/2024

सेवा में/ To,
M SAMAY ENTERPRISES
KHOWAI NAGAR, KABRAI,MAHOBA
Town Village - MAHOBA
Distt. MAHOBA, State Uttar Pradesh, Pincode-210424

विषय / Subject: Licence to possess for use of Ammonium Nitrate from a store house attached to explosives manufacturing unit (ANFO) situated at Khasra No.:514, Village/Town. BAMHORI KALAN, Distt. MAHOBA, State Uttar Pradesh Licence No.: A/CC/UP/P3/10(A2091) granted in Form P-3 of Ammonium Nitrate Rules, 2012 - Renewal regarding

महोदय / Sir(s),

आपके पत्र संख्या 113278 दिनांक 12/03/2024 के सन्दर्भ में अमोनियम नाइट्रेट नियम 2012 के [illegible] दिनांक अनुज्ञप्ति 31-03-2029 तक विधिवत नवीनीकृत की जाकर प्रेषित की जा रही है इसकी अनुज्ञप्ति की पावती स्वीकार करें / Reference to your letter No. 113278 dated 12/03/2024, the subject licence duly renewed upto 31/03/2029 and issued in Form P-3 of Ammonium Nitrate Rules, 2012 is forwarded herewith. Please acknowledge receipt of the licence.

अनुज्ञप्ति के आगामी नवीनीकरण हेतु कृपया निम्नलिखित दस्तावेज इस प्रकार प्रेषित करें कि वह दिनांक 31/3/2029 को या उससे पूर्व this office में प्राप्त हो जाएं / For further renewal of licence, please submit the following documents so as to reach this office on or before **31/3/2029**

- विधिवत भरा हुआ एवं हस्ताक्षरित प्ररूप आर – I /Application in Form R-I duly filled in and signed
- एक से पांच वर्ष के अनुज्ञप्ति शुल्कों का, अमोनियम नाइट्रेट नियम, 2012 के तहत ऑनलाइन आवेदन पोर्टल पर उपलब्ध ई-भुगतान सुविधा के माध्यम से लाइसेंस शुल्क ऑनलाइन जमा किया जाना है। Licence fees renewable for one to five years, to be submitted online through e-payment facility available on online application portal under the Ammonium Nitrate Rules, 2012
- मूल अनुज्ञप्ति तथा अनुमोदित आरेखण / Original licence with approved plan
- इस सम्बन्धित में कृपया अमोनियम नाइट्रेट नियम, 2012 के नियम 36 को भी सन्दर्भ लें / In this connection, please also refer to Rule 36 of Ammonium Nitrate Rules, 2012
- रंगीन पासपोर्ट साइज के 6 फोटोग्राफ जिन पर सामने की ओर काले रंग की ऑफट स्याही से अधिकृतधर (अमोनियम नाइट्रेट नियम, 2012 के नियम 2 (e)) के अन्तर्गत यथा परिभाषित) द्वारा विधिवत हस्ताक्षर किया गया हो। यदि जमा नहीं किया गया हो ) / Six copies of colour passport size photographs duly signed by the occupier (as defined under Rule 2 (e) of Ammonium Nitrate Rules 2012) on front by black color indelible ink (if not submitted)

संलग्नक / Enclosures :

भवदीय / Yours faithfully,

( डा.डी.एल.कांबले ) / ( Dr. Dasharath Laxman Kamble )
विस्फोटक नियंत्रक / Controller of Explosives
For Joint Chief Controller of Explosives
मध्यांचल, आगरा
Central Circle office, Agra

प्रतिलिपि प्रेषित / Copy Forwarded to

1. District Magistrate, MAHOBA (Uttar Pradesh) for information

कृते संयुक्त मुख्य विस्फोटक नियंत्रक / For Joint Chief Controller of Explosives
मध्यांचल, आगरा / Central Circle office, Agra

Note :- This is system generated document does not require physical signature. Applicant may take printout for their records.

डॉ. डी. एल. कांबले
Dr. D.L. KAMBLE
विस्फोट नियंत्रक
CONTROLLER OF EXPLOSIVES

डा डी एल कांबले (आईपीएसएस)/Dr. D.L. KAMBLE (IPESS)
विस्फोटक नियंत्रक / Controller of Explosives
पेसो, कार्यालय संयुक्त मुख्य विस्फोटक नियंत्रक
PESO, O/o Jt. Chief Controller of Explosives
मध्यांचल, आगरा /Central Circle, Agra

(14)

अनुज्ञप्ति प्ररुप P-3
(अमोनियम नाइट्रेट नियम, 2012 की अनुसूची I की क्रम संख्या 3 और नियम 35 देखें)

LICENCE FORM P-3
(See Sr No -3 of Schedule I and rule 35
of Ammonium Nitrate Rules,2012 )

विस्फोटक विनिर्माण इकाई (एएनएफओ) से जुड़े गोदाम से, अमोनियम नाईट्रेट के उपयोग के लिए, रखने हेतु अनुज्ञप्ति
Licence to possess for use of Ammonium Nitrate from a store house attached to explosives manufacturing unit (ANFO)

अनुज्ञप्ती संख्या | Licence No. : A/CC/UP/P3/10(A2094)
वार्षिक अनुज्ञप्ती शुल्क | Annual licence Fee Rs 1000/-

अनुज्ञप्ति एतद्वारा जारी की जाती है
Licence is hereby granted to

M/S AJAY ENTERPRISES (अधिष्ठाता : Shri Puspendra Kumar Tiwari s/o shri Keshav Narayan tiwari )
KIDWAI NAGAR, KABRAI MAHOBA ,
शहर | गाँव - MAHOBA
जिला- MAHOBA ,राज्य- Uttar Pradesh ,पिन कोड - 210424
Phone - , Email- , फैक्स-

1 अनुज्ञप्तिधारी का स्तर Partnership Firm
Status of licence holder Partnership Firm
2 अनुज्ञप्ति केवल निम्नलिखित प्रयोजन हेतु वैध है विस्फोटक विनिर्माण इकाई (एएनएफओ) से जुड़े गोदाम से, अमोनियम नाईट्रेट के उपयोग के लिए, रखने हेतु अनुज्ञप्ति
Licence is valid only for the following purpose Licence to possess for use of Ammonium Nitrate from a store house attached to explosives manufacturing unit (ANFO)
3. अनुज्ञप्ति अमोनियम नाइट्रेट की निम्नलिखित मात्रा के लिए वैध है :
Licence is valid for the following quantity of Ammonium Nitrate

| नाम तथा विवरण<br>Name and Description | किसी एक समय में भंडार में रखी जाने वाली मात्रा (किग्रा में)<br>Quantity at any one time (Kg) | वित्त वर्ष के दौरान क्रय की जाने वाली अमोनियम नाइट्रेट की मात्रा (कि.ग्रा.)<br>Quantity of Ammonium Nitrate to be purchased in a financial Year (Kg) |
|---|---|---|
| Ammonium Nitrate (Solid) | 30000 | 1080000 |

4. अनुज्ञप्त परिसर निम्नलिखित आरेखण(णों) के अनुरूप होगा
The licensed premises shall conform to the following drawing(s)
आरेखण संख्या | Drawing No : A/CC/UP/P3/10 (A2094 ) दिनांक | Dated : 04/06/2019
5. अनुज्ञप्त परिसर निम्नलिखित पते पर स्थित है
The Licensed premises are situated at following address
Khasra No. 514, शहर/गाँव | Town/Village BAMHORI KALAN
पुलिस स्टेशन | Police Station MAHOBA जिला | District : MAHOBA राज्य | State : Uttar Pradesh
पिन कोड | PinCode : 210424 फोन | Phone ईमेल | E-Mail फैक्स | Fax
6. अनुज्ञप्त परिसर में निम्नलिखित सुविधाएं उपलब्ध है
The licensed premises consist of following facilities
Consist of one store house .
7 अनुज्ञप्ति, समय-समय पर यथा संशोधित विस्फोटक अधिनियम 1884, एवं उसके अधीन बनाए गए अमोनियम नाइट्रेट नियम, 2012 की शर्तों, अतिरिक्त शर्तों तथा निम्नलिखित उपबन्धों के अधीन जारी की जाती है
(i)उक्त क्रम संख्या 5 में उल्लिखित आरेखण (जिसमें स्थल, निर्माण एवं अन्य विवरण दर्शाए गए है) ।
(ii)अनुज्ञप्ति जारी करने वाले प्राधिकारी द्वारा हस्ताक्षरित अनुज्ञप्ति की शर्तें एवं अतिरिक्त शर्तें ।

The licence is granted subject to the provision of Explosives Act 1884 as amended from time to time and the Ammonium Nitrate Rules, 2012 framed there under and the conditions, additional conditions and Annexures
(i) Drawings (showing site, constructional and other details) as stated in serial No. 5 above
(ii) Conditions and Additional Conditions of this licence signed by the license issuing authority

8 यह अनुज्ञप्ति 31 मार्च 2024 तक वैध रहेगी ।
This licence shall remain valid till 31st day of March 2024

यह अनुज्ञप्ति विस्फोटक अधिनियम, 1884 या उसके अधीन बनाए गए अमोनियम नाइट्रेट नियम, 2012 या इस अनुज्ञप्ति की किसी शर्त का उल्लंघन करने पर या यदि अनुज्ञप्त परिसर, आरेखण और उससे संलग्न उपाबद्ध में दर्शित विवरण के अनुरूप नहीं पाए जाने पर निलंबित या प्रतिसंहृत की जा सकती है ।
This licence is liable to be suspended or revoked for any violation of the Explosives Act 1884 or Ammonium Nitrate Rules, 2012 framed there under or the conditions of this License if the licensed premises are not found conforming to the description shown in the plans and annexure attached hereto

Sd/-
संयुक्त मुख्य विस्फोटक नियंत्रक
Joint Chief Controller of Explosives
मध्यांचल, आगरा | Central Circle office, Agra

दिनांक | Date 04/06/2019

Amendments :
- Amendment of Quantity of Ammonium Nitrate dated 08/07/2019
- Change in Authorized Signatory/Occupier/Partner/Directors dated 04/03/2020

अनुज्ञप्ति नवीकरण के लिए पृष्ठांकन | Endorsement for renewal of Licence

| नवीकरण की तारीख<br>Date of Renewal | समाप्ति की तारीख<br>Date of Expiry | अनुज्ञापन प्राधिकारी के हस्ताक्षर<br>Signature of licensing authority |
|---|---|---|
| 12/03/2024 | 31/03/2029 | Jt. Chief Controller of Explosives, Central Circle, Agra |

सांविधिक चेतावनी: अमोनियम नाइट्रेट कानून का दुरुपयोग कानूनी तौर पर गंभीर दण्डनीय अपराध है ।
Statutory Warning : Misuse of Ammonium Nitrate shall constitute serious criminal offence under the law.

Note :- This is system generated document does not require physical signature. Applicant may take printout for their records.

डॉ. डी. एल. कांबले (आईपीएस/एस)/Dr. D.L. KAMBLE (IPESS)
विस्फोटक नियंत्रक / Controller of Explosives
पेसो, कार्यालय संयुक्त मुख्य विस्फोटक नियंत्रक
PESO, O/o Jt. Chief Controller of Explosives
मध्यांचल, आगरा /Central Circle, Agra

डॉ. डी. एल. कांबले
Dr. D. L. KAMBLE
विस्फोट नियंत्रक
CONTROLLER OF EXPLOSIVES

Digitally signed by DR DASHARATH L KAMBLE
Reason: Licence No. : A/CC/UP/P3/10
Location: Agra [A2094]
Date: 12-03-2024 17:14:29 PM

(15)

Annexure-E

वेबसाइट : http://peso.gov.in
ई-मेल : [illegible]
दूरभाष सं Tel Fax: 252736
/Direct : 252344
कार्यालय प्रेषण के सभी पत्राचार "विस्फोटक नियंत्रक" के पदनाम से भेजें गए, व्यक्ति अभिनाम नाम से नहीं.
All communications intended for this office should be addressed to the "Controller of Explosives" and not to [illegible].

भारत सरकार
GOVERNMENT OF INDIA
पेट्रोलियम तथा विस्फोटक सुरक्षा संगठन
Petroleum and Explosives Safety Organisation
(Formerly – Department of Explosives)
Office of The Joint Chief Controller of Explosives,
No-63/4, A-Wing, IInd Floor, KendralayaCGO Complex), Sanjay Place, Agra-282002

E/CC/UP/38/09/(E95905)

Date 03/06/2024

To
The Director,
DGMS, Gaziabad.

Sir,
Subject: Withdrawal of NOC no 6908 dated 09/02/2018 issued for ANFO licence no E/CC/PU/38/9(E95905) in favour of M/s Ajay Enterprises at Mauja Majhol Gata Tahsil Charkhari Dist Mohaba: Genuineness regarding

Reference:Your letter no Skhetra/Mohaba/491 dated 22/04/2024 received through email sent by akhileshdwivedi2024@gmail.com on 27/05/2024.

This office is in receipt of letter no Skhetra/Mohaba/491 dated 22/04/2024 issued by your office for withdrawal of NOC no 6908 dated 09/02/2018 issued for ANFO licence no E/CC/UP/38/9(E95905) at gata no 288 Charkhari Dist Mohaba through email sent by akhileshdwivedi2024@gmail.com on 27/05/2024

It is informed you that this office is not received any letter from your office for withdrawal of NOC till now. It is therefore requested you to verify and confirm genuineness of above referred letter received in this office through mail party which is signed by your officer. On confirmation of the letter, this office will be taken further action in this matter

Letter copy enclosed

Yours faithfully

(DR D L KAMBLE)
Controller of Explosives, Agra
डा0 डी. एल. कांबले (आईपीईएसएस)/Dr. D.L. KAMBLE (IPESS)
विस्फोटक नियंत्रक / Controller of Explosives
पेसो, कार्यालय संयुक्त मुख्य विस्फोटक नियंत्रक
PESO, O/o Jt. Chief Controller of Explosives
मध्यांचल, आगरा /Central Circle, Agra

डॉ. डी. एल. कांबले
Dr. D.L. KAMBLE
विस्फोट नियंत्रक
CONTROLLER OF EXPLOSIVES

Annexure - F (16)

भारतसरकार/ Government of India

श्रमएवंरोजगारमंत्रालय/ Ministry of Labour& Employment

खानसुरक्षामहानिदेशालय/ Directorate General of Mines Safety

[illegible] ,गाजियाबाद/ Ghaziabad Region, Ghaziabad

[illegible] website [illegible] dgms@gmail.com

[illegible] 201002

पत्र संख्या निदेश,क्षेत्रीय,गाजियाबाद क्षेत्र/महोबा/ ५९। गाजियाबाद दिनांक: 22/04/2024

प्रेषक,

खान सुरक्षा निदेशक

गाजि.क्षेत्रीय

सेवा में

श्री अजय सिं. पार्टनर

मैसर्स अजय क्रशर पार्टनर्स

किदवई नगर, कबरई, जिलामहोबा (उत्तर प्रदेश)-210427

विषय:ए.एन.एफ.ओ. शिक्षित शेड हेतु जारी अनापत्ति प्रमाण पत्र (NOC) को विस्फोटक नियम, 2008 के नियम 115(1) (ए) के अनुसार निरस्त करने के संबंध–में।

महोदय,

उपरोक्त विषय में आपको ज्ञात हो इस निदेशालय के ग्वालियर क्षेत्रीय कार्यालय द्वारा गराजी महोबा 288 ग्राम मझौल, तहसील सदर, जिला महोबा (उत्तर प्रदेश) में ए.एन.एफ.ओ. शिक्षित शेड हेतु दिए गए अनापत्ति प्रमाण पत्र (NOC) संख्या: ई.जी/ग्वालियर/शेड/6908, ग्वालियर दिनांक 09.02.2018 को कृपया संदर्भित करें। इस अनापत्ति प्रमाण पत्र में यह स्पष्ट किया गया था कि मैसर्स अजय क्रशर पार्टनर्स, पार्टनर श्री अजय सिंह द्वारा ए.एन.एफ.ओ. का उपयोग केवल मझौल स्टोन खान (पट्टा संख्या- 288) ग्राम मझौल, तहसील सदर, जिला महोबा (उत्तर प्रदेश) की सीमा तक ही किया जाएगा।

श्री देवेन्द्र कुमार तिवारी, जिला खनिज, मझौल स्टोन खान (पट्टा संख्या- 288) ग्राम मझौल, तहसील सदर, जिला महोबा (उत्तर प्रदेश) ने अपने पत्र संख्या शून्य, दिनांक 04.01.2024 द्वारा इस निदेशालय को सूचित किया है कि उनके पक्ष में जारी खनन पट्टे की अवधि दिनांक 17.01.2020 को समाप्त हो चुकी है। खान अधिकारी महोबा ने अपने पत्रांक 1895/एम.एम.एस.ई./ 30-खनिज/2023-24, दिनांक 02.01.2024 द्वारा इस निदेशालय को सूचित किया है कि [illegible] जारी [illegible] संख्या- 288, रकबा 2.[illegible] हेक्टेयर के पट्टेदार श्री [illegible] को [illegible] वर्ष की अवधि (17.01.2010 से 16.01.2020) हेतु जारी किया गया है।

उपरोक्त के परिप्रेक्ष्य में मझौल स्टोन खान (पट्टा संख्या- 288) श्री देवेन्द्र कुमार तिवारी ग्राम मझौल, तहसील सदर, जिला महोबा (उत्तर प्रदेश) का खनन पट्टा दिनांक 16.01.2020 को समाप्त हो गया है।

अतः आपके यहां से जारी [illegible] इस निदेशालय द्वारा जारी किए गए अनापत्ति प्रमाण पत्र संख्या: ई.जी/ग्वालियर/शेड/6908, ग्वालियर दिनांक 09.02.2018 को तत्काल प्रभाव से निरस्त किया जाता है।

भवदीय

[illegible]

खान सुरक्षा निदेशक

[illegible]

डॉ डी. एल. कांबले/Dr. D.L. KAMBLE (IPESS)
विस्फोटक नियंत्रक / Controller of Explosives
पेसो, कार्यालय संयुक्त मुख्य विस्फोटक नियंत्रक
PESO, O/o Jt. Chief Controller of Explosives
मध्यांचल, आगरा /Central Circle, Agra

डॉ. डी. एल. कांबले
Dr. D. L. KAMBLE
विस्फोट नियंत्रक
CONTROLLER OF EXPLOSIVES

(17)

...गाजियाबाद क्षेत्र, गाजियाबाद क्षेत्रीय कार्यालय 492-493 ... दिनांक 22...
...आवश्यक कार्यवाही हेतु

1. The Dy. Controller of Explosives (for Joint Chief Controller of Explosives, Central ... Petroleum & Explosives Safety Organisation(PESO), Formely- Department of Explosives), 63/4, A Wing, II Floor, Kendralaya (CGO Complex), Sanjay Palace, Agra (UP)- 282002, Mail Id : ...@YAHOO.CO.IN

2. District Magistrate Mahoba-210427, Mail Id: dmmab@nic.in

सेवान सुरक्षा निदेशालय
गाजियाबाद क्षेत्र, गाजियाबाद

डॉ. डी. एल. कांबले (आईपीएसएस)/Dr. D.L. KAMBLE (IPESS)
विस्फोटक नियंत्रक / Controller of Explosives
पेसो, कार्यालय संयुक्त मुख्य विस्फोटक नियंत्रक
PESO, O/o Jt. Chief Controller of Explosives
मध्यांचल, आगरा /Central Circle, Agra

डॉ. डी. एल. कांबले
Dr. D.L. KAMBLE
विस्फोट नियंत्रक
CONTROLLER OF EXPLOSIVES

(18)

भारत सरकार / Government of India
श्रम एवं रोजगार मंत्रालय / Ministry of Labour & Employment
खान सुरक्षा महानिदेशालय / Directorate General of Mines Safety
गाजियाबाद क्षेत्र, गाजियाबाद / Ghaziabad Region, Ghaziabad
कमरा संख्या 102-101, प्रथम तल, ब्लॉक बी, सी-कॉम्प्लेक्स, जी.टी. हापुर रोड, गाजियाबाद-201002
ई-मेल : ghaziabadregion.dgms@gmail.com, टेलीफोन नं : 0120-2711597

संख्या:निदेशक/गा.क्षे/NOC/withdrawal/2024/631 गाजियाबाद दिनांक 14/4/2024

सेवा में,
The Controller of Explosives
for Joint Chief Controller of Explosives,
Central Circle, Petroleum & Explosives Safety Organization (PESO),
Formely- Department of Explosives, 63/4, A-Wing,
II floor, Kendralaya (CGO Complex),
Sanjay Palace, Agra (UP)- 282002.
Mail Id : vkmishra@explosives.gov.in

विषय: Reply to your letter No. E/CC/UP/38/09/(E95905) dated 03.06.2024 – Reg.

Dear Sir,

A letter bearing No.निदेशक/गाजियाबाद क्षेत्र/महोबा/492 दिनांक 22/04/2024 with a subject ए.एन.एफ.ओ. मिक्सिंग शेड हतु आरो अनापत्ति प्रमाण पत्र (NOC) को विस्फोटक नियम 2008 के नियम 115(1)(ए) के अनुसार निरस्त करने के संबंध में was dispatched to the above mentioned address on 22.04.2024 as per the office records (copy of office copy of the letter is enclosed). It is confirmed that the copy of letter bearing Letter No. निदेशक/गाजियाबाद क्षेत्र/महोबा/491 दिनांक 22/04/2024 attached with your mail is a copy of office copy issued from this office and is genuine. This is for your information and necessary action at your end please.

डा0 डी. एल. कांबले /Dr. D.L. KAMBLE (IPESS)
विस्फोटक नियंत्रक / Controller of Explosives
पेसो, कार्यालय संयुक्त मुख्य विस्फोटक नियंत्रक
PESO, O/o Jt. Chief Controller of Explosives
मध्यांचल, आगरा /Central Circle, Agra

भवदीय

खान सुरक्षा निदेशक

Enclosed: Copy of Office copy of the letter dated 22.04.2024 regarding withdrawal of NOC for ANFO Mixing Shed at Gata No. 45 Village Kharsingh Storage of Shri Devendra Kumar Tiwari

डॉ. डी. एल. कांबले
Dr. D.L. KAMBLE
विस्फोट नियंत्रक
CONTROLLER OF EXPLOSIVES